

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 4323**

**TO BE ANSWERED ON THURSDAY, 11<sup>th</sup> AUGUST, 2016**

**E-Voting Facility for Overseas Electors**

4323. SHRI PRALHAD JOSHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to introduce e-voting facility for overseas electors;
- (b) if so, the details and the present status thereof;
- (c) the measures proposed to be taken to ensure that there is no manipulation and rigging in the casting of votes through such facility by overseas electors; and
- (d) the estimated number of overseas electors likely to be able to exercise their franchise through such facility?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P. P. CHAUDHARY)**

(a) to (c): A proposal is under consideration of the Government to introduce e-postal ballot system for Armed Forces Personnel and overseas electors which envisages transmission of blank postal ballot paper electronically and thereafter return of the same by the registered post. At present, a Committee of Ministers under the chairmanship of Hon'ble Finance Minister is examining this matter.

(d): The Election Commission has stated that out of the total 13039 persons registered as overseas electors, only 8 overseas electors exercised their franchise in the last general election to Lok Sabha. The Commission has further informed that as per electoral roll published in January, 2016, there are 19449 persons registered as overseas electors.

\*\*\*\*\*